

Central Information Commission

2 तल, विंग 'ब' / 2nd Floor, 'B' Wing
अगस्त क्रान्ति भवन / August Kranti Bhavan
भीकाजी कामा प्लेस/ Bhikaji Cama Place
नई दिल्ली - 110066 / New Delhi - 110066

Circular/DS (P)/ 2011/1-CIC

Dated: 30.12.2010

The Chief Information Commissioner in exercise of the powers conferred by Section 12(4) of the Right to Information Act, 2005 has re-allocated the Ministries/Departments to the CIC/ICs as below:-

Allocations of the Ministries/Departments w e f 19.12.2010

<u>Chief IC(SM)</u>	<u>IC(AD)</u>	<u>IC(LS)</u>	<u>IC(SG)</u>	<u>IC(DS)</u>	<u>IC(SS)</u>
Presidents' Secretariat	Ministry of Environment & Forest	Ministry of Communication & Information Tech	All the Departments/ Public Authorities under the Government of NCT Delhi	Insurance, MOF	Ministry of Chemicals & Fertilisers
VP Secretariat	Ministry of External Affairs	Ministry of Defence	District Courts	Ministry of HRD	Ministry of Coal
Parliament	Ministry of Health & Family Welfare	Ministry of New & Renewable Energy	Ministry of Labour & Employment	SBI & its associate including rural Banks, MOF	Ministry of Commerce & Industry
PMO	Ministry of Information & Broadcasting	Ministry of Minority Affairs		Ministry of Urban Development	Ministry of Civil Aviation
Supreme Court of India	Ministry of Railway	MSME		Ministry of Statistics and Programme Implementation	Ministry of Home Affairs including the organisations in second schedule under MHA
High Courts of Various States	Ministry of Tourism	Ministry of Panchayati Raj		National Commission of Women	Ministry of Consumer Affairs, Food & Public Distribution
Election Commission of India		Ministry of Petroleum & Natural Gas		National Population Commission	Ministry of Agriculture
CAG		Ministry of Power		Ministry of Overseas Indian Affairs	Ministry of Heavy Industry & Public Enterprises
Cabinet Secretariat		Ministry of Science &		Ministry of Food	Ministry of Law & Justice

		Technology		Processing Industries	
Ministry of Culture		Ministry of Steel		CBDT, MOF	Planning Commission
Ministry of Development of North Eastern Region		Ministry of Youth Affairs & Sports		U. T. Chandigarh	Ministry of Shipping, Road Transport & Highways
Ministry of Parliamentary Affairs		Department of Space			Ministry of Agro & Rural Industries
All Departments/Public Authorities under Ministry of Personnel, Public Grievances & Pensions		Department of Textiles			Ministry of Mines
Ministry of Tribal Affairs		UT of Daman & Diu			Ministry of Rural Development
Department of Atomic Energy		UT of Lakshdweep			Ministry of Water Resources
Banks except the SBI & its Associates, Ministry of Finance					NHRC
UT of Andaman & Nicobar					Ministry of Social Justice & Empowerment
					Ministry of Women and Child Development
					Department of Expenditure
					Department of Revenue except CBDT
					UT of Pondicherry
					UT of Dadar & Nagar Haveli ⁸
					Deaprtment of Company Affairs

2. The reallocation as indicated above will apply to both new and old cases in regard to its disposal. Further, the complaint for non-compliance of the orders of the Commission shall be placed before the concerned information Commissioner to whom Public Authority stands transferred as per the present circular. Correspondence of all kinds will be sent to the registry of the Commissioner dealing with the PA, henceforth.

3. The arrear cases in respect of each of the Public Authorities/Departments/Ministries would be equally distributed among CIC/ICs by a separate circular. These arrear allocations would be over and above earlier special drive cases.
4. All fresh cases concerning the above Ministries/Departments shall be registered accordingly. The cases, which are registered and / or scheduled for hearing, shall also be transferred in consultation with the Designated Officers of the registries to which this transfer is to be made.
5. All disposed cases with the registries prior to the present allocation, except where the complaint of noncompliance has been received as on date would be sent for digitization. Those cases where the complaint for non compliance has been received as on date would be sent to the concerned registries as per the present work allocation for its disposal as deemed fit.
6. For the purposes of RTI applications however, the CPIO of the concerned registry would be responsible for disposing them where the Ministry/Department/Public Authorities are allocated as a result of present allocation. Nodal CPIO may accordingly seek assistance under section 5 (4) or forwarding the same u/s 6 (3).

(Pankaj K. P. Shreyaskar)
Deputy Secretary &
Joint registrar

Copy to:-

1. PPS (CIC)
2. PPS to IC (LS), PPS to IC (AD), PPS to IC (SG), PPS to IC (DS), PPS to IC (SS)
3. PPS to Secretary
4. PS to AS
5. JS (TK)/JS (Law)
6. US (Admin)
7. NIC, CIC with a request to kindly upload on the website
8. DO to CIC, DO to IC (AD), DO to IC (DS), DO to IC (LS), DO to IC (SS), DO to IC (SG)
9. Nodal CPIO, CIC